

raise such matters, you should consult the rules. They are your own rules, framed by the House itself. When the Speaker does not allow, do not get up in spite of that.

SHRI B. P. MAURYA (Hapur) : It is not an ordinary murder. It is a political murder. It should be given proper importance.

SHRI INDRAJIT GUPTA (Alipore) : You are perfectly right that this matter comes within the purview of the State Assembly, but when an elected legislator is killed in broad daylight on the morrow of the election, we felt that it was an extraordinary matter and that the Minister must acquaint himself with the details of the incident and let us have the facts.

MR. SPEAKER : Whatever be the reasons, questions of law and order of the State should be raised there. There is no President's rule there now.

SHRI S. M. BANERJEE : I seek your guidance. Our request is that the Central agency must investigate the matter, because in our opinion it is a political murder. We may be wrong. Shri Jyoti Basu was hit by a bullet and there was a Central investigation.

SHRI INDRAJIT GUPTA : That also happened in Patna. He was only wounded this man has been killed.

SHRI S. M. BANERJEE : The Home Minister should make a statement.

MR. SPEAKER : I am not going to ask the Home Minister to make a statement here. If any information comes to him from the State, he is at liberty to place it before the House on his own. There is no question of my directing him to do so.

श्री रामावतार शास्त्री (पटना) : अध्यक्ष महोदय, श्री कां दिन भर कालो किए जाते रहे और पुलिस अपराधियों को अगिहेंड

नहीं कर सकी। यह बड़े अफसोस की बात है। यह मन्त्री यह तो कम से कम बता सकते हैं कि किस स्थिति में मर्डर हुआ ?

अध्यक्ष महोदय : बैठ जाइए भाप। एक-एक कर के सारी पार्टी के मेम्बर बोल रहे ह, भाप के लीडर बोल चुके, अब भाप बैठ जाइए।

श्री रामावतार शास्त्री : मेरी कांस्टीट्यूएसी में इस तरह का हीनस फ्राइम हुआ। I have every right to say something.

MR. SPEAKER : Everything that happens in your constituency does not entitle you to raise it here.

श्री रामावतार शास्त्री : ज्योति बसु की घटना भी पटना में हुई और यह घटना भी पटना में हुई (व्यवधान) इसके लिए सी. बी. आई. की एन्वायरी बैठाई जाए।

MR. SPEAKER : Papers to be laid.

12.06 hrs.

PAPERS LAID ON THE TABLE

FINAL REPORT OF DIRECT TAXES
ENQUIRY COMMITTEE

THE MINISTER OF FINANCE
(SHRI YESHWANTRAO CHAVAN) : I beg to lay on the Table:—

(1) A copy of the Final Report of the Direct Taxes Enquiry Committee.

(2) A statement explaining the reasons for not laying the Hindi version of the above Report simultaneously.

[Placed in Library. See No. LT 1456/72]

DELHI MOTOR VEHICLES (FIFTH AMDT.)
RULES

THE MINISTER OF PARLIAMENTARY
AFFAIRS AND SHIPPING AND

TRANSPORT (SHRI RAJ BAHADUR): I beg to lay on the Table a copy of the Delhi Motor Vehicles (Fifth Amendment) Rules, 1971 (Hindi and English Versions) published in Notification No. F. 3(54)/71-TPT in Delhi Gazette dated the 30th November, 1971, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939.

[Placed in Library. See No. LT-1457/72]

ANNUAL REPORT OF NATIONAL COOPERATIVE DEVELOPMENT CORPORATION, MYSORE CO-OPERATIVE SOCIETIES (Amdt.) ACT AND PAPERS UNDER COMPANIES ACT

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE): I beg to lay on the Table—

- (1) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Development Corporation, New Delhi, for the year 1970-71, under sub-section (3) of section 14 of the National Cooperative Development Corporation Act, 1962.

[Placed in Library. See No. LT-1458/72]

- (2) A Copy of the Mysore Co-operative Societies (Amendment) Act, 1972 (Hindi and English versions) (President's Act No. 1 of 1972) published in Gazette of India dated the 11th January, 1972, under sub section (3) of section 3 of the Mysore State Legislature (Delegation of Powers) Act, 1971.

[Placed in Library. See No. LT-1459/72]

- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 610A of the Companies Act, 1956:—

(i) (a) Review by the Government on the working of the Modern Bakeries (India) Limited, for the year 1965-67.

(b) Annual Report of the Modern Bakeries (India) Limited, for the year 1965-67 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(ii) (a) Review by the Government on the working of the Modern Bakeries (India) Limited, for the year 1967-68.

(b) Annual Report of the Modern Bakeries (India) Limited, for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon

(iii) (a) Review by the Government on the working of the Modern Bakeries (India) Limited, for the year 1968-69.

(b) Annual Report of the Modern Bakeries (India) Limited, for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(iv) (a) Review by the Government on the working of the Modern Bakeries (India) Limited, for the year 1969-70.

(b) Annual Report of the Modern Bakeries (India) Limited, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-1460/72]

- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item (3) above.